

ITEM NO.45

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 1047/2025

[Arising out of impugned final judgment and order dated 03-01-2025 in WC No. 41980/2024 passed by the High Court of Judicature at Allahabad]

MANISH KUMAR GUPTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

[IA No. 9279/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 05-03-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) : Petitioner-in-person

For Respondent(s) :

Mr. Gaurav Sharma, Sr. Adv.

Mr. Dhawal Mohan, Adv.

Mr. Prateek Bhatia, AOR

Mr. Aarohi Bhalla, Adv.

Mr. Sarvesh Singh Baghel, AOR

Mr. Shaurya Krishna, Adv.

Ms. Pankhuri Shrivastava, Adv.

Ms. Neelam Sharma, AOR

Mr. Alekshendra Sharma, Adv.

Mr. Aditya Kumar, Adv.

Mr. Ankit Agarwal, AOR

Mr. Mikhil Vij, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Shri Gaurav Sharma, leaned senior counsel appearing for the National Medical Commission, fairly, states that the result of the present matter is dependent upon the outcome of the batch of matters (W.P.(C) No. 682 of 2022 alongwith connected matters) which has been kept for final hearing by a Coordinate Bench of this Court on 03.04.2025.

2. We find that it will be appropriate that the present matter is also listed alongwith the said matter so that the petitioner can assist the Court.

(DEEPAK SINGH)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)